

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

**MA No.791/2018
in
C.P.(IB) NO.1398/2017**

Under Section 27 r/w Section 22
Of I&B Code, 2016

Sh. Ranjit Jain... Resolution Professional

In the matter of :

Bank of India ... Financial Creditor

v/s.

Gupta Infratec Pvt. Ltd ... Corporate Debtor

Order delivered on: 27.08.2018

Coram : Hon'ble Mr. B.S.V. Prakash Kumar, Member (Judicial)
Hon'ble Mr. Ravikumar Duraisamy, Member (Technical)

**For the Petitioner: Abhishek Bhaduri, Adv.
i/b PSL Advocates & Solicitors
For Resolution Professional**

For the Respondents: None present

Per B.S.V. Prakash Kumar, Member (Judicial)

CORRIGENDUM

MATTER NOT ON BOARD ON 24.8.2018

The Applicant filed MA 791 of 2018 IN CP(IB)-1398(MB)/2017 before this Bench seeking replacement of RP, namely Mr. Ranjit Dnyanchand Jain, with Mr. Abhay Narayan Manudhane, which was allowed by this Bench by way of Order

IN THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

MA 791/2018
IN CP(IB) 1398/MB/ /2017

dated 9.8.2018. But having the Applicant noticed certain typographical errors in respect to the name of the Resolution Professional, to rectify this mistake, the following paragraphs are substituted:

*The name of RP from Mr. Atul Rajwadkar (having Registration No.IBBI/IPA-001/IP-P00152/2017-2018/10321) is replaced with **Mr. Abhay Narayan Manudhane** having Registration No.IBBI/IPA-001/IP-POOO54/2017-18/10128.*

Accordingly, the above correction is allowed.

SD/-

RAVIKUMAR DURAISAMY
Member (Technical)

SD/-

B.S.V. PRAKASH KUMAR
Member (Judicial)